

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'C' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.4883/Del/2019
Assessment Year : 2015-16**

**Shri Gaurav Gupta,
6, Shivaji Marg,
Rang Puri,
Delhi – 110 037.
PAN : AAAPG6949C.
(Appellant)**

**Vs. Assistant Commissioner of
Income Tax,
Circle-9(1),
New Delhi.**

(Respondent)

Appellant by : None (written submissions).
Respondent by : Ms. Rakhi Vimal, Senior DR.

Date of hearing : 26.06.2020
Date of pronouncement : 26.06.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the Revenue for the assessment year 2015-16 is directed against the order of learned CIT(A)-31, New Delhi dated 29th March, 2019.

2. Shri Deepak Ostwal, learned counsel for the assessee, vide email dated 19th June, 2020, has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of learned Senior DR on conclusion of Virtual Hearing on 26th June, 2020.

Sd/-

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant : **Shri Gaurav Gupta,**
6, Shivaji Marg, Rang Puri, Delhi – 110 037.
2. Respondent : **Assistant Commissioner of Income Tax,**
Circle-9(1), New Delhi.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar